

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9560/2022
(Arising out of impugned final judgment and order dated 11-05-2022
in A482 No. 28945/2021 passed by the High Court Of Judicature At
Allahabad)

ATHER PARVEZ

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(Ms. Arundhati Katju, Advocate A.C. for respondent no.2.)

Date : 10-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Dr. Vijay Kumar Shukla, Adv.
Ms. Nupur Shukla, Adv.
Ms. Anuirdh Gulati, Adv.
Mr. Digant Mishra, Adv.
Mr. Varinder Kumar Sharma, AOR

For Respondent(s) Mr. Shashank Shekhar Singh, AOR
Mr. Abhinav Singh, Adv.
Mr. Harshvardhan Mall Vishen, Adv.

Mr. Neeraj Sharma, Adv.
Mrs. Priyanka Dixit, Adv.
Mr. Prahil Sharma, Adv.
Mr. Piyush Dwivedi, AOR
Mr. Dibyansu Saini, Adv.

Ms. Arundhati Katju, Adv.(A.C.)
Ms. Shristi B, Adv.
Ms. Ritika Meena, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed, detailed affidavit to be filed by
the respondent(s).

Interim order granted earlier to continue.

List the matter on 2nd August, 2024.

(SONIA BHASIN)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)

